

Court No. - 29

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 564 of 2020

Petitioner :- In Re

Respondent :- State of U.P.

Counsel for Petitioner :- Suo Moto, Ashutosh Upadhyay, S.M. Faraz I. Kazmi

Hon'ble Munishwar Nath Bhandari, J.

Hon'ble Saurabh Shyam Shamsbery, J.

A Suo Moto cognizance pertaining to the interim orders and limitation expiring during the period of lock down due to COVID-19 was taken by this Court. A detailed order in reference to interim orders and even limitation expiring during the period of COVID-19 was passed from time to time. This Court modified the order on 19.08.2020. It was made mainly in reference to the interim orders and caveat entered under Section 148-A C.P.C which were extended till 01.12.2020.

The position obtaining today is same as was on 20.10.2020, when the last order was passed.

Taking aforesaid into consideration, the order dated 20.10.2020 is further extended and made operational till 05.01.2021.

Let this Suo Moto Petition be listed again on **05.01.2021**.

Order Date :- 1.12.2020

//Nirmal//

Seen: circulate among all judicial officers for compliance and a copy of order of Hon'ble Court be uploaded on website of Judgeship Sambhal

2
03/12/2020
District Judge
Sambhal at
Chendausi